

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

32. C.P. (IB)/597(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: State Bank Of India
Vs
Shri. Bharat Babulal Gujar

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Proxy Counsel for the Financial Creditor present through virtual mode (the attendance not marked in the chat box). Mr. Dhruv Gupta, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. Counsel for the Personal Guarantor stated that the reply has already been filed in the matter.
3. As a last chance. The Counsel for the Financial Creditor is directed to appear and argue this matter on the next date of hearing, the matter will be dismissed on account of non-prosecution.
4. The Resolution Professional is directed to be present either in person/ through Counsel on the next date of hearing.
5. Post this matter on **14.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)